

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 67/TT/2023

<b>Subject</b>	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from proposed DOCO to 31.3.2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under Implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.”
<b>Date of Hearing</b>	20.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Tamil Nadu Generation and Distribution Corporation Ltd and 13 others
<b>Parties Present</b>	Shri Zafrul Hasan, PGCIL Shri A. Naresh Kumar, PGCIL Shri Arjun Malhotra, PGCIL Shri S. Vallinayagam, Advocate, TANGEDCO

## Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for the determination of transmission tariff from proposed COD to 31.3.2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under Implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region. The Petitioner has sought approval of COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations as the associated transmission line connecting the Petitioner’s PS with the generating station being executed by NTPC is not ready.

2. The learned counsel for NTPC, Respondent No. 14, submitted that the associated transmission line is executed by NTPC Green Energy Limited (NGEL), and accordingly, it may be mapped in the filing portal so that NGEL can file the reply in the matter.

3. The Commission directed the Petitioner to implead NGEL as a Respondent in the matter, file the revised Memo of Parties, serve a copy of the petition on NGEL and map it in the filing portal of the Commission.



4. After hearing the parties, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024.

- a. As the Forms in Excel submitted along with the petition do not have any links/formulae, furnish the Excel format with all the requisite links and formulae for the assets.
- b. Computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for the assets.

Loan	Amount	Interest rate	Date of drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- c. The details of works for which additional capital expenditure has been projected in 2019-24, including the works against which balance/retention payments are projected for the asset.

5. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

6. The petition will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

